

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 291/GT/2014

Subject : Approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from the 1.4.2014 to 31.3.2019.

Date of Hearing : **18.5.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corp. Ltd. (UPPCL) (and 12 others)

Parties present: Shri Vivek Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri E.P. Rao, NTPC
Shri Ajay Dua, NTPC
Shri Rajeev Chaudhary, NTPC
Smt. Smriti Mishra, TPDDL
Shri Manoj Kumar Sharma, Advocate, Rajsthan Discoms
Shri Manish Garg, BYPL, UPPCL
Shri Sameer Singh, Advocate, BYPL
Shri Nishant Grover, Advocate, BYPL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) (the generating station) for the period from 1.4.2014 to 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be determined as claimed in the petition.

3. The learned counsel for the respondents BYPL, UPPCL and BRPL referred to their replies and made submissions on the claims made by the petitioner, namely, Additional capital expenditure, Water charges & its escalation, effective tax rate, deferred tax liability, NAPAF, and coal stock. The learned counsel for the respondent, BRPL and UPPCL pointed out the discrepancy in the Specific fuel consumption claimed by the petitioner and submitted that the operational parameters may be trued-up on monthly basis.

4. The Commission after hearing the parties directed the petitioner to submit additional information on the following, on affidavit, on or before 20.6 2016 with advance copy to the respondents:

- i. Detailed justification for considering the weighted average the GCV of coal along with relevant documents.



- ii. Basis for claiming Water charges for each year of the tariff period with copies of the water supply agreement. In addition, details of the water consumption during the last five years, rate of water charges along with relevant documents in justification of the same shall be submitted.
 - iii. Basis for considering 83% of Plant availability. Also, the details of coal linkage and the coal made available by CIL against the linkage shall be submitted.
 - iv. Status of the appeals filed in respect of certain claims disallowed vide order dated 15.5.2014 and the final outcome of the appeals, if any.
 - v. Computation of the effective tax rate considered for the computation of RoE as 23.9394% for the period 2014-19.
 - vi. Impact of each item of additional capital expenditure on the life extension of the generating station.
 - vii. GCV of coal on “as received” basis for computation of energy charges.
5. The Commission directed the respondents to file its replies, with copy to the petitioner, on or before 27.6.2016 and rejoinder, if any, by the petitioner by 4.7.2016. No extension of time shall be granted for any reason whatsoever. In case the documents/replies/rejoinder are not filed the due date mentioned, the matter shall be disposed of based on available records.
6. Subject to the above, order in the petitions were reserved

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

